

in the Hindu, the eminent Prof. Dante Mathuranayagam, the WHO has admitted that their estimates of AIDS in Africa were not based on the WHO/CDC official definition, but were very 'rough case estimates' obtained by using estimated seropositivity for AIDS to predict number of cases. This procedure has no valid scientific basis.

The Indian Government may take up this matter with the WHO and the African countries involved.

1. A case definition must be formulated perhaps with advice from the CDC and the WHO.
2. Advanced diagnostic procedures must be made available in selected centres with emphasis on quality rather than quantity.
3. Laboratory testing should be done under ideal conditions e.g. prompt performance of tests, proper storage, serum samples etc to avoid false positivity.
4. Define the economics of testing all blood donors for AIDS. If not economically feasible, identify high risk groups for AIDS in Indian donors for exclusion.
5. A countrywide publicity campaign to warn against the use of improperly sterilised needles and syringes in hospitals, mass immunisation campaigns and private practice.
6. All the foreigners should be screened to exclude aids as already a foreigner reported to have aids in Sri Lanka has been deported.

[Translation]

- (viii) Need to consider the situation arising out of the total strike of the Government employees in Uttar Pradesh.

SHRI ARIF MOHAMMAD KHAN (Behraich) : Mr. Deputy Speaker, Sir, I

want to draw the attention of the House to the following matter under Rule 377.

It is provided under Article 355 of the Constitution that it shall be the duty of the Union to protect every State against internal disturbance.

In Uttar Pradesh, the 16 days old complete strike by the State employees has created a very serious situation there. On account of this strike, the work in offices, courts and hospitals has been completely paralysed. As the essential services have also been affected, the people are facing numerous difficulties. Though the State Government has declared this strike illegal, yet this declaration has made no effect on the striking employees. Presently, there is a Constitutional, administrative and economic crisis in the entire State.

Through this august House, I would urge the Union Government to examine whether within the Constitutional parameters, it has not become desirable to intervene immediately in this matter, and whether the administration has stopped working in consonance with the Constitutional provisions and has not a situation arisen, mentioned in Article 356 of the Constitution ?

- (ix) Need to revise the pay scale of the University teachers in the country.

PROF. CHANDRA BHANU DEVI (Balua) : Mr. Deputy Speaker, Sir, I want to draw your attention to the following matter under Rule 377.

The reports regarding the demonstrations and 'dharnas' by the teachers of the Universities in Delhi and outside have been received. They have been demanding upward revision of their pay-scale for a long time. One of their demand, *inter alia*, is that their pay-scales which were fixed 13 years ago by the University Grants Commission should be revised. Even after a period of 13 years, their pay scales have not been restructured. The Government had assured that keeping in view the increasing prices and other matters, the